

Central Administrative Tribunal  
Principal Bench, New Delhi

New Delhithis the 31st day of July 1995. OA 2256/91

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)  
Hon'ble Mr R.K.Ahooja, Member (J)

Prem Chand  
R/o Qr.No.K-4/1, Police Colony  
P.S. Model Town, Delhi.

...Applicant.

(By Advocate: Shri A.S.Grewal)

Versus

1. The Commissioner of Police Delhi  
Police Headquarters  
IP Estate, New Delhi.
2. The Additional Commissioner of Police  
(Administration), Police HQs.  
M.S.O.Building, I.P.Estate  
New Delhi.
3. The Deputy Commissioner of Police  
Police Headquarters  
New Delhi.

...Respondents.

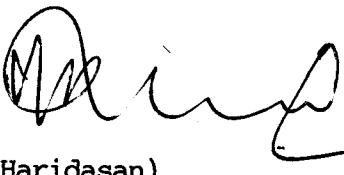
(By Advocate: Shri O.N.Trishal)

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

Learned counsel for the applicant as also the counsel for the respondents state that by order dated 23rd November 1993, the reliefs sought for by the applicant have been granted and therefore the application may be closed as having become infructuous. The application, therefore, is closed as infructuous.

  
(R.K.Ahooja)  
Member (A)

  
(A.V.Haridasan)  
Vice Chairman (J)

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